

cities of Hyderabad and Secunderabad from Nagarjunasagar reservoir for possible World Bank assistance. The estimated cost of the project was Rs. 1030 crores, which has been revised to Rs. 640 crores. The project envisages to provide about 400 mld. of drinking water to the twin cities and enroute villages.

(c) The project has been referred to the State Government for further clarification.

Death of Fishes In Kerala

3385. SHRI V.S. VIJAYARAGHAVAN:
Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government have carried out any chemical analysis of the waters of the inland water sources in Kerala to find out the cause of disease and death of fishes; and

(b) if so, the results thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) Yes, Sir.

(b) The studies revealed the water to be acidic, low in alkalinity and hardness, low in calcium and salinity. Such conditions are conducive to spread of disease. Pathogenic bacteria such as *Aeromonas hydrophila*, *Staphylococcus Sp.*, *Micrococcus varians*, *M. lutea* etc. were isolated from ulcerous of lesions of diseased fishes taken from these waters. Fungus *Saprolegnia* was found in the lesions of some fishes.

Unified Building Bye-Laws

3886. SHRI SHIVLAL NAGJIBHAI VEKARIA:
SHRI ROSHAN LAL:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Unified Building Bye-laws of 1983 were amended in 1990;

(b) if so, the details of the amendments made;

(c) whether the Delhi High Court has directed the Union Government to prepare the draft of Comprehensive Unified Building Bye-laws for urban areas of Delhi;

(d) if so, the details thereof; and

(e) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) According to Delhi Administration Appendix 'Q' of the building bye-laws for the Union Territory of Delhi, 1983 was amended under their notification dated 13.12.90. The amendment increased the limit of compoundable deviation of the Bye-laws.

(c) Yes, Sir.

(d) The Delhi High Court in its order dated 27.5.92 has inter-alia directed the Union Government to prepare a draft of the comprehensive Unified Building Bye-laws by inviting proposals from public.

(e) Reforming of the Building Bye-laws, 1983, in accordance with the Hon'ble Court's directions, is in progress.

Construction of High-rise Buildings

3387. SHRI DATTATRAYA BANDARU:
Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government have recently revised the rules and regulations for construction of high-rise buildings in the Capital; and